

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 01.02.2021

CIRCULAR No. 2/2021

Sub: High Court for the State of Telangana – Certain amendments made to Standard Operating Procedure (SOP) for the District Judiciary dated 08.06.2020 on 16.12.2020 – Clarification - Issued - Reg.

- Ref: 1. High Court's Notification dated 16.12.2020 in ROC No.394/SO/2020.
2. High Court's Standard Operating Procedure (SOP) for District Judiciary dated 08.06.2020 in ROC No.394/SO/2020.
3. High Court's Notification dated 30.12.2020 in ROC No.394/SO/2020.

Considering the request of the Unit Heads in the State and in partial modification of the Notification in the reference 2nd cited, the instructions contained at Point No.8 of General Instructions, Point No.11 of Phase-I, Point No.10 of Phase-II & III in the Standard Operating Procedure (SOP) for District Judiciary Dated 08.06.2020 are deleted and substituted with new instructions vide reference 1st cited, but it is brought to the notice of the High Court that some of the Presiding Officers are not following the amended SOP.

Therefore, it is clarified that the Presiding Officers shall proceed in accordance with law and may pass adverse orders if considered expedient whenever Notices/Summons are served on the parties or their counsel, and remained absent without representation or failed to file the Written Statement, Counter or documents if any, as directed by the Court. Similarly in Criminal Cases whenever Summons are served, and the accused remained absent without representation, the Presiding Officer shall proceed in accordance with Law and pass consequential orders including issuance of Bailable Warrants/Non-Bailable Warrants for securing the presence of the accused and take all necessary steps for disposal off the matters.

In addition to the above, the Family Courts shall refer wherever required the matters for Mediation/Conciliation/Lok-adalat for settlement and proceed in accordance with law for effective and expeditious disposal of the Family Court matters.

All the Judicial Officers in the State are directed to follow the above instructions scrupulously, the Unit Heads are directed to communicate the same to all the Judicial Officers working in their Unit, monitor the implementation and report compliance.

Acknowledge the receipt of the Circular.


REGISTRAR GENERAL
1.2.21

To

- 1) All the Unit Heads in the State of Telangana (with a request to circulate the same to all the Officers under their control).
- 2) All the Registrars, High Court for the State of Telangana (for information).
- 3) All the Section Officers, High Court for the State of Telangana.